

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 65/MP/2020**

Subject : Petition seeking declaration that HSD is an alternative Fuel in terms of Article 1.1.27 of the Power Purchase Agreement and refund the unauthorized deductions of Rs. 96,68,92,198/- made by the Respondents from the bills payable to the Petitioner.

Petitioner : Reliance Infrastructure Limited (RIL)

Respondents : Central Power Distribution Company of Andhra Pradesh Limited & Ors

Date of Hearing : 5.3.2020

Coram : Shri P. K. Pujari, Chairperson  
Shri I.S. Jha, Member

Parties present : Shri, Buddy Ranganadhan, Advocate, RIL  
Ms. Gayatri Mishra, Advocate, RIL

**Record of Proceedings**

Learned Counsel for the Petitioner submitted that the present Petition has been filed, *inter-alia*, seeking declaration that HSD is an alternative fuel in terms of Article 1.1.27 of the Power Purchase Agreement and declaration that the action of Respondents in deducting from the capacity charges of Rs. 96,68,92,198/- from the monthly bills payable to the Petitioner for the months of 24<sup>th</sup> December, 2012 to 10<sup>th</sup> October, 2013 is illegal and contrary to the terms of the Power Purchase Agreement. Learned counsel for the Petitioner requested to issue notice to the Respondents.

2. After hearing the learned counsel for the Petitioner, the Commission admitted the Petition and directed to issue notice to the Respondents.

3. The Commission directed the Petitioner to serve copy of the Petition on the Respondents immediately, if not served already. The Respondents were directed to file their replies, by 24.3.2020, with an advance copy to the Petitioner, who may file its rejoinder, if any, by 7.4.2020. The Commission directed that due date of filing the replies and rejoinder should be strictly complied with.

4. The Petition shall be listed for hearing in due course for which separate notice shall be issued.

**By order of the Commission  
Sd/-**

**(T.D. Pant)  
Deputy Chief (Legal)**

